

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No. 1007 of 2018

Jagan Mahato ... Appellant
Versus
The State of Jharkhand ... Respondent

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
HON'BLE MR. JUSTICE RAJESH KUMAR
Through Video Conferencing

For the Appellant : Mr. Shailesh, Advocate
For the Respondent : Mr. Tapas Roy, A.P.P.

Order No. 05 Dated 08th September, 2021

I.A. No 747 of 2021

Heard Mr. Shailesh, learned counsel appearing for the appellant and Mr. Tapas Roy, learned A.P.P. appearing for State.

The appellant has been convicted u/s 6 of the POCSO Act and has been sentenced to undergo rigorous imprisonment for ten years as well as fine of Rs. 50,000/-.

It appears that the prayer for bail of the appellant was earlier rejected on 22.01.2020 in I.A. No. 8996 of 2019.

Learned counsel for the appellant submits that the appellant has remained in custody for a period of about four years.

However, in view of the nature of allegations levelled against the appellant which has been proved in course of trial which indicates that he had inserted his finger in the private part of the four year old victim, we are not inclined to grant bail to the appellant. Accordingly, his prayer for bail is rejected. However, the appellant is at liberty to renew his prayer for bail on completion of half of the sentence.

I.A. No 747 of 2021 stands rejected.

(RONGON MUKHOPADHYAY, J.)

(RAJESH KUMAR, J.)